

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 134(ND)/2011
CA NO.

CORAM:

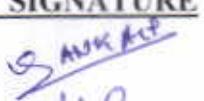
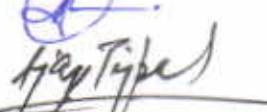
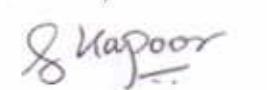
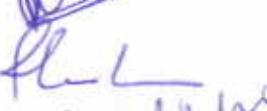
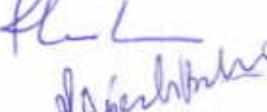
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2016

NAME OF THE COMPANY: M/s. KSK Energy Company Pvt. Ltd.
Vs.
M/s. Athena Projects Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

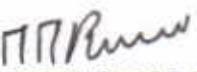
| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|---------------------|---------------------------------|----------------|---|
| 1. | SANKALP JAIN | ADVOCATE | RTC (R-7) |  |
| 2. | PANKAJ K. R. SINGLA | Adv. | R-9 & 10 |  |
| 3. | TARUNA DOKRI | Adv. | R-2 & R-15 |  |
| 4. | AJAY TEJPAL | Adv. | R-3 |  |
| 5. | Surbhi Kapoor, Adv. | Proxy Counsel for Petitioner | |  |
| 6. | Ankit Negam, Adv | R-1, R-5, R-8 | |  |
| 7. | Anumeha Verma, Adv. | R-11 | |  |
| 8. | ADITYA BHARECH, ADV | R-6 | |  |
| 9. | Rajesh Bhardwaj | R- 4 | |  |

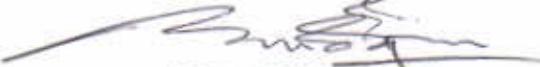
P. T. O.

Order

Reply by Respondents No. 1, 5 & 9 has already been filed. Ld. Counsel for other Respondents may file their reply within four weeks with a copy in advance to the Counsel for the Petitioners. Rejoinder, if any, be filed to the reply (which may be filed by the Respondents within four weeks) within two weeks thereafter.

List for further consideration on 13.9.2016 at 10.30 a.m.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated :14th July, 2016
(P.K. SUD)